

(5)

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent(s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>OA No. 589/2005.</p> <p>8.05.2006.</p> <p>None is present for the applicant.</p> <p>From the order sheet it is clear that none has puts in appearance on behalf of the applicant on 27.01.2006, 15.02.2006 and 22.3.2006. On 22.3.2006 it was observed that "the applicant is not interested in pursuing the matter. As a matter of last indulgence, let the case be listed on 8.5.2006. In case none appears on behalf of the applicant on that date, the case will be disposed of accordingly." Even today, none has appeared on behalf of the applicant. It appears that the applicant is not interested in pursuing the matter. Accordingly, the present OA is dismissed for non prosecution.</p> <p style="text-align: right;">(M. L. CHAUHAN) JUDICIAL MEMBER</p> <p><u>P.C./</u></p> <p style="text-align: right;">Copy given vnde No. 31/5/06 B/1956</p>